

# BSNL rolls out 70k-80k staff

PRESS TRUST OF INDIA  
New Delhi, November 6

WITHIN DAYS OF government approving a relief package for the ailing corporation, state-owned BSNL has rolled out a voluntary retirement scheme for its employees, and said it expects 70,000-80,000 personnel to opt for it leading to savings of about ₹7,000 crore in wage bill.

BSNL chairman and managing director P K Purwar told PTI that the scheme would be open between November 4 and December 3, and that instructions have already been given to field units to inform employees about the VRS offering.

In all, nearly one lakh BSNL employees are eligible for the VRS of its total staff strength of 1.50 lakh.

"This is the best VRS given by the government and BSNL employees should see it in a positive frame of mind," Purwar said.

He said the corporation expects 70,000-80,000 employees to opt for the scheme, and added that saving in wage bill is expected to be about ₹7,000 crore with those numbers.

According to BSNL Voluntary Retirement Scheme, 2019, all regular and perma-

nent employees including those outside India on the basis of 50 years of service and voluntary retirement under the scheme. The arrangement is eligible for 30 days of service leave.

The scheme is open for 30 days between November 4 and December 3.

Maharaja Nigam Limited rolled out employees. The Gujarat Mahanagar Nigam Limited is open for 30 days between November 4 and December 3.

In a nod to employment, the permanent employees and 31,202 of the scheme. The month has ₹69,000 crore for BSNL, including making

# Tharoor-headed panel to WhatsApp snooping case

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A PARLIAMENTARY STANDING committee headed by Congress leader Shashi Tharoor will take up the WhatsApp snooping case in its next meeting on November 20, sources said on Wednesday.

Tharoor, who heads the parliamentary standing committee on information technology, said in a letter to his panel members that alleged use of the technology for

powers in a manner that poses a threat to national security. Under the Supreme Court's clear ruling, Tharoor said the analysis and need that infringe on the privacy of citizens. He said the committee is ruling on the partitioning of data for safeguarding

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF [M/s VANDEU INTERNATIONAL PVT LTD]	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Vandeu International Pvt Ltd
2. Date of incorporation of corporate debtor	04.11.2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U19100DL2015PTC287095
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. L-14, Udyog Nagar Piragarhi New Delhi- 110063
6. Insolvency commencement date in respect of corporate debtor	1st November 2019 (Certified True copy of the Hon'ble NCLT order dated 1st November 2019 received on 5th November 2019)
7. Estimated date of closure of insolvency resolution process	2nd May 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Devnidhi Arya Registration No.: IBBI/IPA/001/IP-P00148/2017-18/10312
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 308-310, Agarwal Chamber-2, 30-31, Veer Savarkar Block, Shakarpur, Delhi-10092 Email id: devaryafca@gmail.com Landline No: 011-43215950 Mobile No: +91-9818125950
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 308-310, Agarwal Chamber-2, 30-31 Veer Savarkar Block, Shakarpur, Delhi-10092 Email id: irp.vandeu@gmail.com
11. Last date for submission of claims	18th November, 2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	a) Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s VANDEU INTERNATIONAL PVT LTD on 1st November 2019. The Order was received by the IRP on 5th November 2019.

The creditors of VANDEU INTERNATIONAL PVT LTD are hereby called upon to submit their claims with proof on or before 18th November 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. -Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Place: Delhi  
Date 07.11.2019

Sd/-  
Devidhi Arya  
IBBI/IPA/001/IP-P00148/2017-18/10312

**WISEC GLOBAL LTD**  
NH-II, 2ND Floor, C-Block Community Center, Naraina Vihar, New Delhi-110028

**NOTICE**  
Pursuant to the provision of Clause 49 (1) (C) of the Listing Agreement, notice is hereby given that a meeting of the Board of Directors of the Company will be held on Thursday, 14th September, 2019, to inter-alia, consider, approve and take on record the unaudited financial results of the Company for the quarter ended on 30 September, 2019.

For Wisec Global Limited  
Date: 04/11/2019  
Place: New Delhi  
Komal Kalra  
Company Secretary

**NEW ERA LEASING AND FINANCE LIMITED**  
Regd. Office: 981, Aggarwal Millenium, Tower-II, Netaji Subhash Place, Pitampura, Delhi-110034  
CIN: L67120DL1984PLC018800;  
Email ID: neweraleasingfinance@gmail.com; Tel No.: 011-69999350;

**ADVANCE INTIMATION OF BOARD MEETING**  
Notice is hereby given that pursuant to Regulation 47(1)(a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of Board of Directors of New Era Leasing and Finance Limited ("the Company") will be held on Wednesday, the 13<sup>th</sup> day of November, 2019, at 04:00 P.M. at the registered office of the Company at 981, Aggarwal Millenium Tower-II, Netaji Subhash Place, District Centre, Wazirpur, Opp. TV Tower, Pitampura, New Delhi - 110034 inter alia, to consider, approve and take on record the Unaudited Financial Results of the Company for the quarter & half year ended on 30<sup>th</sup> September, 2019.

For New Era Leasing and Finance Limited  
Sd/-  
Date: 6<sup>th</sup> November, 2019  
Place: Delhi  
Rohtash Sharma  
(Director)

**SONI MEDICARE LIMITED**  
Regd. office: 38, Kanota Bagh, J.L.N. Marg, Jaipur, RJ-302004 Web: [www.sonihsospitals.com](http://www.sonihsospitals.com)  
CIN: L51397RJ1988PLC004569  
Phone No. 0141-5163700 Fax: 0141-2564392  
E-Mail ID: [cs@sonihsospitals.com](mailto:cs@sonihsospitals.com)

**NOTICE**  
Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), Notice is hereby given that the meeting of the Board of Directors of the Company is scheduled to be held on Thursday, 14<sup>th</sup> November, 2019 at 2.30 PM at the registered office of the company inter alia, to consider, approve and take on record the Unaudited Financial Results of the company for the quarter/half year ended September 30<sup>th</sup>, 2019 along with the limited review report of the auditor. Further, the trading window for dealing in securities of company is already closed for all designated persons of the company and their immediate relatives from 01st October, 2019 and the same shall remain closed till 48 hours after the announcement of the financial results for the quarter/half year ended September 30<sup>th</sup>, 2019.

For SONI MEDICARE LIMITED  
Sd/- POOJA SHARMA  
Place: Jaipur  
Date: 05/11/2019  
Company Secretary

FORM C INVITATION FOR EXPRESSION OF INTEREST (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE PROSPECTIVE RESOLUTION APPLICANTS OF M/S. RS INGOT AND BILLET PRIVATE LIMITED		
Sl.No.	RELEVANT PARTICULARS	
1	Name Of Corporate Debtor	RS INGOT AND BILLET PRIVATE LIMITED
2	Date Of Incorporation Of Corporate Debtor	16/08/2012
3	Authority Under Which Corporate Debtor Is Incorporated/registered	ROC- New Delhi
4	Corporate Identity Number/Limited Liability Identification Number Of Corporate Debtor	U27100DL2012PTC240299
5	Address Of The Registered Office-and Principal Office (if Any) Of Corporate Debtor	Registered Office: 401, Mahavirji Complex Lsc, Rishabh Vihar, New Delhi DL 110092 Factory Address: A-18, 19, 21, 22, 25, 26, 27, SIDA Industrial Area, Satharia, Jaunpur, UP
6	Insolvency Commencement Date of the corporate Debtor	31/07/2019 (By the Order of Hon'ble NCLT, New Delhi, Principal Bench CP. No (IB) 274/PB/2019
7	Date Of Invitation-Of Expression Of Interest	14th October, 2019 (Extended on 04th November, 2019)

**EST**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELS AND POWER LIMITED**

Address: Mahavirji Complex Lsc, Rishabh Vihar, New Delhi, Principal

**फॉर्म ए**  
**सार्वजनिक घोषणा**

(भारतीय दिवाला और शोधन अक्षमता बोर्ड के विनियम 6 के अंतर्गत (कॉर्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियम, 2016)

**[मैसर्स वांडेयू इंटरनेशनल प्राइवेट लिमिटेड] के क्रेडिटर्स के ध्यानार्थ**

प्रारंभिक विवरण	
1. कॉर्पोरेट ऋणी का नाम	मैसर्स वांडेयू इंटरनेशनल प्राइवेट लिमिटेड
2. कॉर्पोरेट ऋणी के निगमन की तिथि	04.11.2015
3. प्राधिकृत जिसके अंतर्गत कॉर्पोरेट ऋणी निगमन/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज, एनसीटी ऑफ दिल्ली एंड हरियाणा
4. कॉर्पोरेट ऋणी की कॉर्पोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U19100DL2015PTC287095
5. कॉर्पोरेट ऋणी का पंजीकृत कार्यालय और प्रिंसिपल कार्यालय का पता (यदि कोई हो)	प्लॉट नं०. एल-14, उद्योग नगर पीरामिडी नई दिल्ली-110063
6. कॉर्पोरेट ऋणी के संबंध में दिवाला प्रारंभ तिथि	01 नवम्बर, 2019 (दिनांक 01 नवम्बर, 2019 को माननीय एनसीएलटी के आदेश की सही प्रमाणित प्रति 05 नवम्बर 2019 को प्राप्त हुई)
7. दिवाला प्रस्ताव प्रक्रिया के बंद होने की अनुमानित तिथि	02 मई, 2020
8. अंतरिम प्रस्ताव पेशेवर के रूप में अस्थायी दिवाला पेशेवर का नाम और पंजीकरण संख्या	देवनिधि आर्य पंजीकरण संख्या: IBBI/PA/001/IP-P00148/2017-18/10312
9. बोर्ड के साथ पंजीकृत अंतरिम प्रस्ताव पेशेवर का पता और ईमेल	पता: 308-310, अग्रवाल वैंबर-2, 30-31, वीर सावरकर ब्लॉक, शकरपुर, दिल्ली-10092 ईमेल आईडी: devaryafca@gmail.com लैंडलाइन नं०: 011-43215950 मोबाइल नं०: +91-9818125950
10. अंतरिम संकल्प पेशेवर के साथ पत्राचार के लिए उपयोग वाला पता और ई-मेल	पता: 308-310, अग्रवाल वैंबर-2, 30-31, वीर सावरकर ब्लॉक, शकरपुर, दिल्ली-10092 ईमेल पता: irp.vandeu@gmail.com
11. दावे प्रस्तुत करने की अंतिम तिथि	18 नवम्बर, 2019
12. अंतरिम संकल्प पेशेवर द्वारा निर्धारित धारा 21 के उप-धारा (6 ए) के खंड (बी) के तहत लेनदारों की श्रेणी, यदि कोई हो।	लाम्बू नहीं
13. दिवाला प्रस्ताव पेशेवरों के नाम एक श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक श्रेणी के लिए तीन नाम)	लाम्बू नहीं
14. (ए) प्रारंभिक रूप और (बी) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	ए) वेबलिनक: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> बी) लाम्बू नहीं

नोटिस के अनुसार यह बताया गया है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली ने 1 नवम्बर, 2019 को मैसर्स वांडेयू इंटरनेशनल प्राइवेट लिमिटेड के कॉर्पोरेट दिवाला प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है, 05 नवम्बर, 2019 को आईआरपी द्वारा आदेश प्राप्त किया गया था।  
मैसर्स वांडेयू इंटरनेशनल प्राइवेट लिमिटेड के लेनदारों को आइटम 10 के सामने दिए गए अंतरिम प्रस्ताव पेशेवर के पते पर 18 नवम्बर, 2019 तक या उससे पहले प्रमाण के साथ अपने दावों को प्रस्तुत करने के लिए कहा जाता है।  
वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक तरीके से प्रमाण के साथ अपने दावों को जमा करना होगा। अन्य सभी लेनदार प्रमाण के साथ अपने दावों को व्यक्तिगत या डाक या इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।  
प्रविष्टि सं. 12 के अधीन सूचीबद्ध अनुसार वर्ग से संबंध रखने वाले वित्तीय लेनदार को फॉर्म सीए वर्ग [निर्दिष्ट वर्ग] के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के अधीन सूचीबद्ध तीन इन्सॉल्वेंसी व्यावसायिकों में से अपनी पसंद का अधिकृत प्रतिनिधि दर्शाना होगा। (लाम्बू नहीं)  
दावों के झूठे या मिथ्या प्रमाण जमा करने पर जुर्माना देना होगा।

हस्ता/-  
देवनिधि आर्य

स्थान: नई दिल्ली  
दिनांक: 07.11.2019

IBBI/PA/001/IP-P00148/2017-18/10312



*Handwritten signature*